

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-509
IB-3434/ND/2019
IA/3669/2022

IN THE MATTER OF:

M/s. Indian Delco Pvt. Ltd.

Vs.

SN Jee Build Well Pvt. Ltd.

....Applicant

....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 01.12.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Prateek Gupta

For the Respondent : Mr. Mohit Nandwani, Adv. for R 2 & 3

Mr. Anish Gupta, Adv. for R 4 in IA/3669/2022

ORDER

We have heard Ld. Counsel for the Petitioner. He submitted that arguing counsel is on his legs before the Hon'ble NCLAT and sought for adjournment in the matter. List the matter on **22.12.2022**.

—Sd—

**(RAHUL BHATNAGAR)
MEMBER (T)**

Amit Tiwari

—Sd—

**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**